

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6458-6459/2023

(Arising out of impugned final judgment and orders dated 25-01-2023 in WC No. 27039/2022 and dated 09-02-2023 in CMMA No. 6/2023 in WC No. 27039/2022 passed by the High Court of Judicature at Allahabad)

M/S SUNWORLD RESIDENCY PVT. LTD

Petitioner(s)

VERSUS

RAMAN IYER & ORS.

Respondent(s)

(IA No.65690/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65692/2023-EXEMPTION FROM FILING O.T.)

Date : 18-10-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Sumit Sinha, AOR

For Respondent(s)

Ms. Geetika Panwar, Adv.
Mr. Gaurav Kejriwal, AOR
Ms. Tanvi Nigam, Adv.
Ms. Muskan Vardia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Leave granted.

From the documents produced on record and, in particular, the loan account details and the letter of the ICICI Bank dated 11th October, 2023, we find that the dues of ICICI Bank have been fully cleared. *Prima facie*,

compliance has been made by the appellant. Hence, the interim order granted on 10th April, 2023 will continue to operate till the final disposal of these appeals.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER